

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

Government of India  
Ministry of Finance,  
(Department of Revenue and Insurance)

.....

New Delhi, the 22nd February, 1971.

NOTIFICATION  
INCOME-TAX

No. 58 (F.No.404/52/71-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of the section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises:

1. Shri J.P. Gupta and
2. Shri Sitaram Sharan

who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from 1st March, 1971.

  
(R.D. Saxena)

Deputy Secretary to the Government of India.

The Manager,  
Government of India Press,  
New Delhi.

No. 58(F.No.404/52/71-ITCC):

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2. All Additional Commissioners of Income-tax.
3. All Directors of Inspection.
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(R.D. Saxena)

Deputy Secretary to the Government of India.

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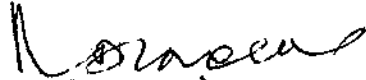
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